

O.A./681/88

CORAM : Hon'ble Mr. P.H.Trivedi

: Vice Chairman

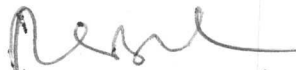
Hon'ble Mr. R.C. Bhatt


: Judicial Member

3-06-1991.

Adjourned at the request of learned advocate for the respondents Mr. A.M.Saiyed. At the request of learned advocate Mr. N.S. Shevde for the applicant, the case is withdrawn and that the application be treated as representation by the respondents for proper disposal on merits. Accordingly allowed.

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pr 2/8
dt-18/7/91
in
24/8/91*


(R.C. BHATT)
Judicial Member


(P.H. TRIVEDI)
Vice Chairman

*Ani

Shri W.N. Bidwai Colles
✓
Union of India Colles

M.A./248/91

IN

O.A./681/88

(7)

Date : Office Report

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18.7.1991:

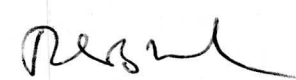
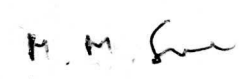
Present : Learned counsel Mr.A.M.Saiyed for
the applicant absent.

Learned counsel Mr. N.S.Shevde for
the respondents.

O R D E R

This miscellaneous application is filed
by the applicant whose original application No.
681 of '88 was disposed of on 3.6.1991, by the
Bench of this Tribunal consisting of Hon'ble
Vice Chairman, as he then was, Mr. P.H.Trivedi
and Mr. R.C. Bhatt (Judicial Member). This
application should have been filed and termed
as Review Application, and we treat it as
Review Application because, the prayer sought
in this application for correction in the name
of learned advocate for the parties and ^{for} ~~Correction~~
~~of apparent~~ ^{of apparent} ~~occurrent~~ error about mentioning of adjournment
instead of disposal. Learned advocate for the
applicant is absent. Learned advocate Mr.Shevde
has submitted that he has no objection if this
application is allowed and the prayer of the
applicant is granted and the order passed in
O.A./681/88 dated 3.6.1991, is corrected as
prayed for. There is an ^{apparent} ~~occurrent~~ error in the
first line of the order "Adjourned at the
request of learned advocate for the respondents
Mr, A.M. Saiyed." The applicant is right in
saying that this sentence is required to be
deleted, because the matter was not adjourned

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Date : Office Report	O r d e r
	<p>but was decided, and also Mr. A.M. Saiyed was not the advocate for the respondents as mentioned in the order. So the said sentence above be deleted. There is also another ^{apparent} occurrent mistake in mentioning the name of Mr. Shevde as learned advocate for the applicant, and it should be read as under :-</p> <p>"At the request of learned advocate Mr. A.M. Saiyed for the applicant....."</p> <p>be read instead of "At the request of learned advocate Mr. Shevde for the applicant."</p> <p>Above correction be made in the original application order. The review application is allowed and is disposed of. Accordingly the application is disposed of.</p> <div style="display: flex; justify-content: space-between;"> <div data-bbox="670 1523 965 1692"> <p> (R.C. BHATT) Judicial Member</p> </div> <div data-bbox="1141 1549 1580 1705"> <p> (M.M.SINGH) Administrative Member</p> </div> </div> <p>*Ani.</p>